

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Srinagar, the 19th July, 2016

SRO: 232 -In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoint Mr. Vikas Verma KAS, Sub-Divisional Magistrate, Banihal to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsil Banihal and Khari of District Ramban.

By order of the Government of Jammu and Kashmir

Sd/-

(Muhammad Afzal) IAS

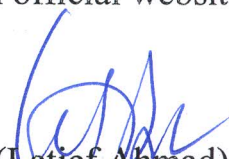
**Commissioner /Secretary to Government,
Revenue Department**

No: - Rev/LB/20/2009

Dated: -19-07-2016

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Srinagar.
- 2 Commissioner/Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Jammu.
- 4 Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Ramban.
- 6 Director, Archives, Archaeology & Museums, J&K
- 7 Manager Government Press, Jammu for publication in the Govt. Gazette.
- 8 OSD, to Hon'ble Minister for Revenue for information of the Minister
- 9 Pvt.Secretary to Hon'ble Minister (MOS) Revenue for information of the Minister
- 10 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website for hoisting the said notification (SRO) on official website.
- 12 . Notification / Stock file.


(Latief Ahmad)

Under Secretary to Government
Revenue Department 